NOTIFICATION
New Delhi, the 16th September, 2014

INCOME-TAX

S.O. 2399(E).—In exercise of the powers conferred by Section 295 read with Section 32 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:—

1. (1) These rules may be called the Income-tax (8th Amendment) Rules, 2014.
   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Income-tax Rules, 1962, in the New Appendix I, in Part-A relating to Tangible Assets, under the heading III. Machinery and Plant, in item (8), in sub-item (xiii),—
   (a) In clause (l), for the words, figures and letters “installed on or before 31st day of March, 2012”, the words, figures and letters “installed on or after the 1st day of April, 2014” shall be substituted; and
   (b) In clause (m), for the words, figures and letters “installed on or before 31st day of March, 2012”, the words, figures and letters “installed on or after 1st day of April, 2014” shall be substituted.

[Notification No. 43/2014/F.No.152/1/2013-TPL]
RAJESH KUMAR BHOUT, Director (TPL)

Note: The principal rules were published in the Gazette of India vide notification number S.O. 969(E), dated the 26th March, 1962 and last amended vide notification number S.O. 1902(E), dated the 25th July, 2014.